

ITEM NO.13

COURT NO.1

SECTION XIV

**S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S**

Petition(s) for Special Leave to Appeal (C) No.9494/2023

(Arising out of impugned final judgment and order dated 21-12-2022 in FAO(OS)(COMM) No.67/2022 passed by the High Court of Delhi at New Delhi)

SADAR LABORATORIES PVT. LTD.

Petitioner(s)

VERSUS

HAMDARD NATIONAL FOUNDATION (INDIA) & ANR.

Respondent(s)

(With IA No.93667/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.101756/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 17-05-2023 These matters were called on for hearing today.

CORAM :

**HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE J.B. PARDIWALA**

For Petitioner(s) Mr. Suhail Dutt, Sr. Adv.
Mr. Praver Sharma, Adv.
Mr. Prakhar Sharma, Adv.
Mr. Swapnil Choudhary, Adv.
Mr. Anil Gaur, Adv.
Ms. Anu Gupta, AOR

For Respondent(s) Mr. Sudhir Chandra, Sr. Adv.
Mr. Pravin Anand, Adv.
Mr. Dhruv Anand, Adv.
Mr. Vikas Singh Jangra, AOR

**Mr. Shivendra Pratap Singh, Adv.
Ms. Uditā Patro, Adv.
Mr. Navdeep Suhag, Adv.
Ms. Nimrat Singh, Adv.**

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 We are not inclined to entertain the Special Leave Petition under Article 136 of the Constitution of India.
- 2 The Special Leave Petition is accordingly dismissed.
- 3 Pending applications, if any, stand disposed of.

**(CHETAN KUMAR)
A.R. -cum-P.S.**

**(SAROJ KUMARI GAUR)
Assistant Registrar**